

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH**

O.A. No. 216/2018

New Delhi, this the 17th day of January, 2018

**HON'BLE MR. V. AJAY KUMAR, MEMBER (J)
HON'BLE MS. NITA CHOWDHURY, MEMBER (A)**

Sumat Prakash, Group 'C'
Aged about 61 years,
S/o Late Shri Bansi Lal,
R/o Sai Puram, Vill-Chaprola,
Preet Vihar, Gautam Budh Nagar (UP). .. Applicant

(By Advocate: Shri U. Srivastava with Ms. Neelima Rathore)

Versus

1. Union of India through
The General Manager,
Northern Railway,
Baroda House, New Delhi.
2. The Divisional Railway Manager,
Northern Railway,
Estate Entry Road,
New Delhi. .. Respondents

ORDER (ORAL)

By Mr. V. Ajay Kumar, Member (J)

Heard the learned counsel for the applicant.

2. The applicant filed the O.A. seeking the following relief(s):
 - (a) Directing the respondents to place the relevant records pertaining to the present O.A. before their Lordships for the proper adjudication in the matter, in the interest of justice.
 - (b) Directing the respondents to consider and finalise the case of the applicant for grant of Grade Pay Rs. 2800/- in terms of the Railway Board corrigendum dt. 22.09.14 further revise the retirement dues of the applicant namely the amount of Provident Fund, Leave Encashment, GIS,

Commutation, DCRG including Pension also accordingly in accordance with relevant rules and instructions on the subject.

- (c) Allowing the O.A. of the applicant with all other consequential benefits and costs.
- (d) Any other fit and proper relief may also be granted to the applicant."

3. It is submitted that the applicant made number of representations, including Annexure R/3 dated 06.11.2017, ventilating his grievances to the respondents. However, no orders have been passed thereon till date.

4. In the circumstances, the O.A. is disposed of at the admission stage itself, without going into the other merits of the case, by directing the respondents to consider the Annexure R/3 representation dated 06.11.2017 of the applicant and to pass appropriate reasoned and speaking order thereon, in accordance with law, within 90 days from the date of receipt of a copy of this order. No order as to costs.

Let a copy of the O.A. be enclosed to this order.

(NITA CHOWDHURY)
Member (A)

(V. AJAY KUMAR)
Member (J)

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